ITEM NO.20 Court 4 (Video Conferencing) SECTION II-A

1

SUPREME COURT OF INDIA **RECORD OF PROCEEDINGS**

Petition(s) for Special Leave to Appeal (Crl.) No.1596/2022

(Arising out of impugned final judgment and order dated 24-06-2021 in BA No.7756/2020 passed by the High Court of Jharkhand at Ranchi)

UNION OF INDIA

Petitioner(s)

VERSUS

MD. JAMAL

(With appln.(s) for IA No.25102/2022-EXEMPTION FROM FILING O.T.)

Date : 04-03-2022 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD HON'BLE MR. JUSTICE SURYA KANT

For	Petitioner(s)	Mr.	Sanjay Jain, ASG
		Mr.	R. Balasubramanian, Sr. Adv.
		Mr.	Rupesh Kumar, Adv.
		Ms.	Neela Kedar Gokhle, Adv.
		Ms.	Praveena Gautam, Adv.
		Mr.	Arvind Kumar Sharma, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following ORDER

1 Mr Sanjay Jain, learned Additional Solicitor General submits that:

Respondent(s)

- (i) The respondent was travelling in a motor vehicle together with four other co accused when he was apprehended by enforcement officials;
- (ii) There was a recovery of 2.75 kilograms of opium from the vehicle, which is a commercial quantity;
- (iii) The call data records during the course of the investigation reveal that the respondent was in contact with the other accused; and
- (iv) The High Court has granted bail despite noticing some of the above circumstances, without any reference to the provisions of Section 37 of the NDPS Act.
- 2 Issue notice, returnable on 4 April 2022.
- 3 Dasti, in addition, is permitted.
- 4 List the Special Leave Petition on 4 April 2022.

(CHETAN KUMAR) A.R.-cum-P.S. (ANITA RANI AHUJA) ASSISTANT REGISTRAR